

CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH

R.A. 36 of 2003 In
C.A. 628 of 2000

Date of Decision : 12. 06. 2003

Mr. Dr. R. P. Rai : Applicant (s)

Mr. S.P. Saxena & Ms. N. Gohad : Advocate for the Applicant (s)

Versus

Union of India & Ors. : Respondent (s)

____ : Advocate for the Respondent (s)

CORAM:

THE HON'BLE MR. A. S. SANGHVI : MEMBER (J)

THE HON'BLE MR. G. C. SRIVASTAVA : MEMBER (A)

1. Whether Reporters of Local papers may be allowed to see the judgment?
2. To be referred to the Reporter or not?
3. Whether their Lordships wish to see the fair copy of the judgment?
4. Whether it needs to be circulated to other Benches of the Tribunal?

Dr. R. P. Rai
Senior Lecturer,
National Defence Academy,
Khadakwasla, Pune - 23.

- Applicant -

Advocate : Mr. S. P. Saxena & Ms. N. Gohad

Versus

1. Union of India,
Through the Secretary,
Ministry of Defence,
New Delhi - 11.
2. The Director of
Military Training,
Army Headquarters,
New Delhi - 11.
3. The Commandant,
National Defence Academy,
Khadakwasla, Pune - 23.

- Respondents -

(Decision by Circulation)

ORDER
R.A. 36 of 2003
In
O.A. 628 of 2000

Date : 12 / 06 / 2003

Hon'ble Shri. A. S. Sanghvi : Member (J).

The review is moved by the original applicant of the O.A. for correction of a date mentioned in the judgment delivered on dated 21.3.2003. According to the review applicant the date mentioned as 8.3.94 in the said para i.e, the last para of the judgment ought to be 8.3.86 and the same appears to have been written by clerical mistake in view of the discussion in para 7 of the judgment.

2. We have gone through the judgment and we agree with the review applicant's submission that the date is written by mistake. The applicant was entitled to be promoted as Sr. Lecturer w.e.f. 8.3.86 and not from 8.3.94 and since this is a clerical mistake in mentioning the date we allow the review application and direct the Registry to correct the date as 8.3.86 instead of 8.3.94 mentioned in the 10th line of para 10 of the judgment and certified copy given, if any, also be called for and corrected accordingly.

3. The R.A. stands disposed of with this direction. No costs.

G. C. Srivastava
(G. C. Srivastava)
Member (A)

A. S. Sanghvi
(A. S. Sanghvi)
Member (J)

MBT

order/ ~~order~~ *not despatched*
to Applic., Department (S)
on 25.6.97